

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

NO
fixation of
Pension

O.A. No. 197 of 1993.
~~Ex-A. No.~~

DATE OF DECISION 27/04/1993.

Shri Lachmiprasad K. Vasavada Petitioner

Shri H.J. Nanavati Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri Anil S. Kothari Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Laxmiprasad K.Vasavda,
Prabhu Krupa,
Hethaj Falia,
Nagar Road,
JUNAGADH.

...Applicant.

(Advocate : Mr. H.J.Nanavati)

Versus

1. Union of India
(Notice to be served through
General Manager,
Western Railway,
Churchgate,
Bombay -
2. The Divisional Railway Manager,
Western Railway, Bhavnagarpara,
Bhavnagar.

...Respondents.

(Advocate : Mr.A.S.Kothari)

ORAL JUDGMENT

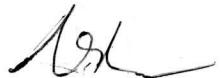
O.A.NO. 197 OF 1993.

Dated : 27/04/1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

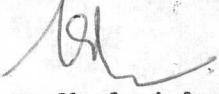
The applicant has prayed for refixation of pensionary benefits on the basis of upward revision of pay scales on which he claims benefits. It is stated that the applicant has made a representation dated 09.1.1992, to the Director of Railway Board, Public Grievances, but there has been no response to it so far. Shri H.J. Nanavati for the applicant has furnished an advance copy of the application to learned Railway counsel Mr.A.S.Kothari, Mr.A.S.Kothari states that he will pass ^{it} ~~it~~ on ^{the} copy of the application to the General Manager, Western Railway, Churchgate, Bombay on or before 04th May, 1993, with a

copy of this order. The General Manager, Western Railway is directed to treat the copy of the application received from the applicant as representation and to take a decision thereon within a period of eight weeks from the date of receipt of the copy of this application and our order by him. The decision taken on the representation will be communicated to the applicant within a period of seven days after its being taken. In view of these directions, Mr.Nanavati seeks permission to withdraw this application. Permission granted. The application stands disposed of as withdrawn. No order as to costs.


(V.Radhakrishnan)
Member (A)


(N.B.Patel)
Vice Chairman

AIT

Date	Office Report	ORDER
21/7/1994		<p>It is true that Mr.Kothari has filed sick note. However, in the M.A. (MA/372/94) which he has filed, the prayer is for extension of time by 12 weeks for taking decision pursuant to our judgment dated 27.4.1993. ^{the A.A.} By judgment the General Manager was given 8 weeks time, from the date of the receipt of the copy of the judgment by him, for taking decision in the matter. By the present M.A. 3 months' more time is asked for, and as already stated in the M.A. is dated 19.4.1994. Thus even the period for which extension is asked for in the M.A. has also expired. The M.A., therefore, does not survive and stands disposed of accordingly. M.A.St.268/94 which is for condonation of delay in making M.A. No.372/94 also does not survive and stands disposed of.</p> <p> (V.Radhakrishnan) Member (A)</p> <p> (N.B.Patel) Vice Chairman</p> <p>aab</p>

CENTRAL ADMINISTRATIVE TRIBUNAL
Ahmedabad Bench

Application No. 197 of 19 93.

Transfer Application No. _____ Old W. Pett No. _____

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated 21/5/93.

Countersigned :

Shahrukh 197
Section Officer/Court officer

Roshanra
Signature of the Dealing
Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE 08/197/93 OF 19

NAMES OF THE PARTIES Sh. L. C. Vaswani.

VERSUS
U. S. I. & 988.

PART A B & C

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	Application.	1-42
2.	Judgement dt: 27/4/93.	